

National Company Law Tribunal


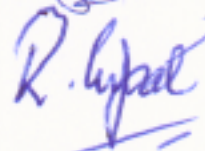
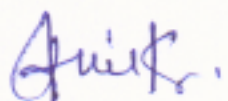
Allahabad Bench

CP NO.79/241-244/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE COMPANY: Allahabad Galvanising Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/S 241/243 of the Companies Act of 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	NAVANEET KR. SHUKLA	Advocate (Proxy/Amtd)	Petitioner	
2.	Rahul Sripad	Adv.	Resp. 1, 3-4, 9	
3.	Anil Kumar	PCS	"	

CP No.79/241-244/ALD/2016

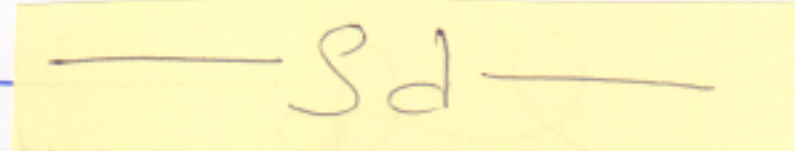
Sri Rahul Sripad, along with Anil Kumar PCS for the Respondent Nos. 1,3,5 & 9, Navneet Kumar Shukla for petitioner. Argument in the present CA No. 69/2017 are heard. It is admitted that in the present matter Respondent No.2 now Shri R.K.Sharma, is now deceased who was Managing Director of the Respondent Company. Therefore, the petitioner has sought such prayer that the name of Sri R.K. Sharma (deceased) to be deleted and his legal heirs to be brought in. Who are reported as already impleaded as party on record.

Keeping in view of these circumstances, there arise no necessity for bringing legal heirs of deceased Sri R.K. Sharma, once again on record. The representing petitioner/ respondents, as being legal heirs of the deceased are granted liberty to take care of the interest of the deceased and represent his stand, if any, in the matter.

With such observation, the CA No. 60/2017 is allowed and stands disposed of.

The matter be listed on 10th August, 2017.

Date – 19.07.2017


Shri H.P. Chaturvedi (Member Judicial)